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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

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In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol. I):-

1. In Para 4.19, the following addition shall be made:

“The following SEZs shall also be one of the specified ports for import and export under this paragraph:

SEZ Santacruz, Kandla, Kochi, Vishakhapatnam, Chennai, FALTA, Surat, NOIDA”

This issues in Public Interest.

(K.T.Chacko)
Director General of Foreign Trade

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